

Ninth Five Year Plan. However the GDP growth target is 7% annual, which is higher than past targets and achievements, and the population growth rate will be lower.

Bank Guarantee for Sugar Export

5892. SHRI SULTAN SALAHUDDIN OWAISI:
DR. M.P. JAISWAL:
SHRI BHAKTA CHARAN DAS:

Will the Minister of FOOD be pleased to state:

(a) whether APEDA has eased the bank guarantee requirement to 2% of the value of the export order instead of the earlier requirement of 5%;

(b) if so, whether due to this recently floated sugar export traders have shown poor response;

(c) if so, the details thereof;

(d) whether his Ministry has instructed the APEDA to roll back the minimum bank guarantee required to be furnished by the individual exporters; and

(e) if so, the response of APEDA in this regard?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) No, Sir. The Bank Guarantee requirement remains 5% of the FOB value.

(b) and (c) No, Sir, APEDA has issued Registration Cum Allocation Certificate (RCAC) for a quantity of 1,41,082 mts. of sugar during March-April, 1997.

(d) and (e) No, Sir. Do not arise.

Distributorship of Fertilizer Companies

5893. SHRI RAMASHRAYA PRASAD SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have any plan to award distributorship of fertilizer companies to the unemployed science and Agriculture graduates;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (c) The fertilizer companies are registered under the companies Act. The award of distributorship by the

companies is done by them based on their commercial, judgement and requirement. The Government of India has, nevertheless, asked the Chief Executives of all Fertilizer Manufacturing companies to give preference to educated unemployed in the award of dealership and also requested the State Governments which are the registering authority under Fertilizer (Control) Order, 1985, for enforcing it.

Polluting Vehicles

5894. SHRI ANAND RATNA MAURYA :
SHRI PANKAJ CHOWDHARY :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any decision have been taken in regard to seizure and non-supply of petrol to the vehicles polluting environment in Delhi;

(b) if so, whether this decision has been implemented;

(c) if so, the number of such vehicles seized; and

(d) if not, the time by which it is likely to be implemented?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) Government of National Capital Territory, Delhi have asked retail outlets in Delhi (Petrol pumps) to voluntarily ensure that vehicles owners are asked to produce "Pollution Under Control Certificate" at the time of supply of petrol/diesel to them. A large number of petrol pumps are reported to be taking this action.

(c) and (d) Do not arise.

Retention Price Scheme for Fertilizers

5895. SHRI GORDHANBHAI JAVIA :
DR. SATYANARAYAN JATIA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have set up a Committee to suggest retention price scheme for the fertilizers and to find out the ways and means of the deficiency in the system;

(b) if so, the details thereof along with its constitution and terms of reference;

(c) the time by which Government are likely to receive a report of the said Committee;

(d) whether the report of the committee will be laid on the Table of the House; and

(e) if not, the reasons therefor?